## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

# UNSTARRED QUESTION NO. 552 TO BE ANSWERED ON FEBRUARY 04, 2021 ARHC BENEFICIARIES

#### NO. 552. SHRI VISHNU DAYAL RAM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total number of anticipated beneficiaries under the Affordable Rental Housing Scheme (ARHC) in Jharkhand;
- (b) the criteria used to determine the value of the rental agreement; and
- (c) whether any special agreement or compensation will be given to migrant labourers and if so, the details thereof along with the criteria fixed to determine the quantum of compensation?

#### **ANSWER**

### THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE

#### MINISTRY OF HOUSING AND URBAN AFFAIRS

### (SHRI HARDEEP SINGH PURI)

(a) Scheme for Affordable Rental Housing Complexes (ARHCs), a sub-scheme under Pradhan Mantri Awas Yojana - Urban (PMAY-U), for providing accommodation at affordable rent to urban migrants/ poor has been launched on 31.07.2020. Government of Jharkhand does not have any existing Government funded vacant housing complexes available, therefore no ARHCs are anticipated under Model-1 in the State.

Under Model-2, Expression of Interest (EoI) has been issued to invite applications from Public/Private Entities to construct, operate and maintain ARHCs on their own available vacant land. The number of beneficiaries will be finalised by the Private/Public Entities as per the Operational Guidelines of the scheme, only after construction of ARHCs on their own available vacant land.

- (b) Initial affordable rent of ARHCs will be fixed by Entity as per local survey. Subsequently, Entity can increase rent biennially at 8% subject to maximum increase of 20% in aggregate over a period of 5 years effective from the date of signing contract. The same mechanism shall be followed over the entire concession period i.e. 25 years.
- (c) As the scheme of ARHCs has been designed specifically for the migrant labourers from Economically Weaker Section (EWS)/Low Income Group (LIG), no special agreement or compensation is provisioned in the scheme guidelines.

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